

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT) (Insolvency)NO.1028/2020**

**In the matter of:**

BRS Ventures Investment Ltd

Appellant

Vs

Registrar of Companies Guwahati

Respondent

**Present:**

Mr. Ajay Gaggar, Ms Vineeta Rathore, Mr. Robin Sirohi, Advocates for appellant.

Mr. Aswin N.S. (JTA, ROC, Gurahati) for Respondent.

With

**COMPANY APPEAL (AT) (Insolvency)NO.1042/2020**

**In the matter of:**

Assam Company India Ltd

Appellant

Vs

Registrar of Companies Guwahati

Respondent

**Present:**

Mr. Ajay Gaggar, Ms Vineeta Rathore, Mr. Robin Sirohi, Advocates for appellant.

Mr. Aswin N.S. (JTA, ROC, Gurahati) for Respondent.

**ORDER**

**(Virtual Mode)**

**26.02.2021-** Mr. Aswin N.S., JTA ROC Guwahati submits that he has filed the reply affidavit through speed post. He is directed to file the same in physical form before the Registry within two weeks with an advance copy to

the opponent counsel. Meanwhile appellant may file rejoinder, if any, within a week. List the matter on **22<sup>nd</sup> March, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

*Bm/Kam*